

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515
Appeal-18/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 25(1), New Delhi

.....Applicant

Vs.

Roc & Ors. (M/s. Trittech Infrastructures (India) Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Puneet Rai, Sr. St. Counsel, Mr. Rishabh Nangia,
Jr. St. Counsel

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and sought further time to serve the Respondent (other than RoC) through publication in terms of order dated 24.04.2024. Time prayed for is granted. Proxy counsel on behalf of the RoC is present. List the matter on **18.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)